GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO- 564 TO BE ANSWERED ON- 06/02/2023

ST LIST OF ASSAM

564. SHRI ABDUL KHALEQUE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the number of communities included in Scheduled Tribe list over the last three years across the country;
- (b) the details of the status of the commitment made by the Government to include Koch Rajbanshi and five other communities from Assam in the Scheduled Tribes;
- (c) whether the Government is aware of the demand for inclusion in Scheduled Tribe list by Desi, Goria, Moria and Kalita and Pangals of Manipur; and
- (d) if so, the details thereof and the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI BISHWESWAR TUDU)

- (a): The details of the number of communities included in Scheduled Tribe list over the last three years across the country is at ANNEXURE.
- **(b):** The Government of India on 15.6.1999 (further amended on 25.6.2002 and on 14.09.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposal is taken as per these approved modalities.
- (c) to (d): As per these approved modalities indicated above, the recommendation of the concerned State Government is pre-requisite to process the case further.

STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION No. 564 FOR ANSWER ON 06.02.2023 REGARDING ST LIST OF ASSAM.

List of Communities included in Scheduled Tribes list over the last three years across the country.

SI. No.	Name of order/Act	Date of Notification	Name of States / UTs for which applicable (as amended)	Communities included
1.	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2020 (No. 4 of 2020)	19.3.2020	Karnataka	following changes were made in ST list of Karnataka: (a) in entry 38, for the words "Naikda, Nayaka", the words and brackets "Naikda, Nayaka (including Parivara and Talawara)" shall be substituted; (b) in entry 50, for the brackets and words "(in Uttar Kannada district)", the brackets and words "(in Belagavi, Dharwad and Uttar Kannada districts)" shall be substituted.
2.	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2021 (No. 32 of 2021)		Arunachal Pradesh	Following amendments in the list of STs of Arunachal Pradesh were made. omission of "Abor" in entry 1, as it is the same as "Adi" in entry 16"; substitution of "Khampti" at entry 6 by "Tai Khamti" substitution of "Mishmi, Idu, Taroan" at entry 8 by "Mishmi-Kaman (Miju Mishmi), Idu (Mishmi) and Taraon (Digaru Mishmi); substitution of "Momba" at entry 9 by "Monpa, Memba, Sartang, Sajolang (Miji); substitution of "Any Naga tribes" at entry 10 by "Nocte, Tangsa, Tutsa, Wancho".
3.	The Constitution (Scheduled Castes and Scheduled Tribes) Order (Amendment) Act, 2022 (No. 8 of 2022)		Jharkhand	Omitting Bhogta listed at Sl. No. 3 in the list of Scheduled Castes. Inclusion of Puran as new entry in the list of Scheduled Tribes; and Inclusion of Bhogta, Deshwari, Ganjhu, Dautalbandi (Dwalbandi), Patbandi, Raut, Maajhia, Khairi (Kheri) as synonyms to Kharwar, entry at Sl. No. 16 in the list of STs. Inclusion of Tamaria/Tamadia as synonym to 'Munda' at Sl. No. 24 in the list of Scheduled Tribes.

4.	The Constitution (Scheduled Tribes) Order (Amendment) Act, 2022 (No. 9 of 2022)	18.4.2022	Tripura	Darlong' as sub-tribe of 'Kuki' in entry 9 in the list of Scheduled Tribes of the State of Tripura
5.	The Constitution (Scheduled Castes and Scheduled Tribes) Order (Second Amendment) Act, 2022 (No. 20 of 2022)	24.12.2022	Uttar Pradesh	Gond, Dhuria, Nayak, Ojha, Pathari, Rajgond in the districts of Sant Kabirnagar Kushinagar, Chandauli and Bhadohi districts of Uttar Pradesh
6.	The Constitution (Scheduled Tribes) Order (Second Amendment) Act, 2022 (No. 1 of 2023)	3.1.2023	Tamil Nadu	Narikorivan alongwith Kurivikkaran
7.	The Constitution (Scheduled Tribes) Order (Fourth Amendment) Act, 2022 (No. 2 of 2023)	3.1.2023	Karnataka	Betta-Kuruba' community as synonym of 'Kadu Kuruba' at Sl. No. 16 in the list of STs of Karnataka
